

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No.312/2016
In
OA No. 2808/2012**

New Delhi this the 8th day of November, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Shri Sudhir Chopra
S/o Late Shri I.S.Chopra
Aged about 64 years
R/o E-103, Kalkaji
New Delhi
And retired as Joint Director
Directorate of Defence Estates
Southern Command, Pune.
(By Advocate:Shri Yatinder Garg) ... Petitioner

VERSUS

Shri G. Mohan Kumar
Secretary to the Government of India
Ministry of Defence
South Block, New Delhi.
(By Advocate:Shri Hanu Bhaskar) ...Contemnor

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

When this matter is taken up for hearing, it is brought to our notice that in WP (C) No.7279/2016 filed against the orders of this Tribunal by the respondent-UOI, the counsel for the original applicant submitted that they will not press the CP till the said WP (C) is finally decided.

2. In the circumstances, the CP is closed and notice issued to the respondent is discharged. However, the original applicant is at liberty to avail his remedies, if so advised, in accordance with law, once, the aforesaid WP is finally decided by the Hon'ble High Court of Delhi. No costs.

**(Dr. Birendra Kumar Sinha)
Member (A)**

**(V. Ajay Kumar)
Member (J)**

/uma/

